

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4910
ANSWERED ON:23.12.2014
PROBLEM OF RIGHTS OF WATER BETWEEN THE STATES
Adhikari Shri Sisir Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken initiatives to tackle the problems of the constitutional boundary and the rights of water between the States in the country; and

(b) if so, the action taken by the Government to resolve the border friction and other disputes therein?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): Yes Madam; There is a 'Zonal Council Secretariat' set up by the Government of India under States Re-organisation Act, 1956 which has been entrusted among other duties, to look into any matter concerning border disputes. Further as per information furnished by the Ministry of Water Resources, River Development and Ganga Rejuvenation, under Article 262 of the Constitution of India, Parliament has enacted Inter-State Water Disputes Act, 1956 for adjudication of disputes relating to waters of inter-state rivers and river valley thereof which was amended in August, 2002 and now called as Inter State River Water Disputes (ISRWD) Act, 1956. Under this Act, eight Tribunals have been set up at various places to settle water disputes among the States. Out of these, three tribunals have their award. The Inter-State river water sharing disputes relating to Godavari, Krishna (of May 1976) and Narmada were settled with the publication of decisions of respective Tribunals. However, project specific inter-state issues related to these basins continue to engage the attention of the Central Government/ Hon'ble Supreme Court and respective Tribunals, as the case may be and are being dealt with on a case to case basis by appropriate authorities.